

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

Original Application No.109 of 2023

Raja Mani K
No: 3A, 1st Main Road,
Ashok Nadavanam, Kuppaththumedu,
Soranchery Post
Tiruvallur - 600072

...Applicant

Vs

Tamil Nadu Pollution Control Board,
Rep. by its Chairperson,
No. 76, Mount Salai, Guindy,
Chennai - 600 032. & Ors.

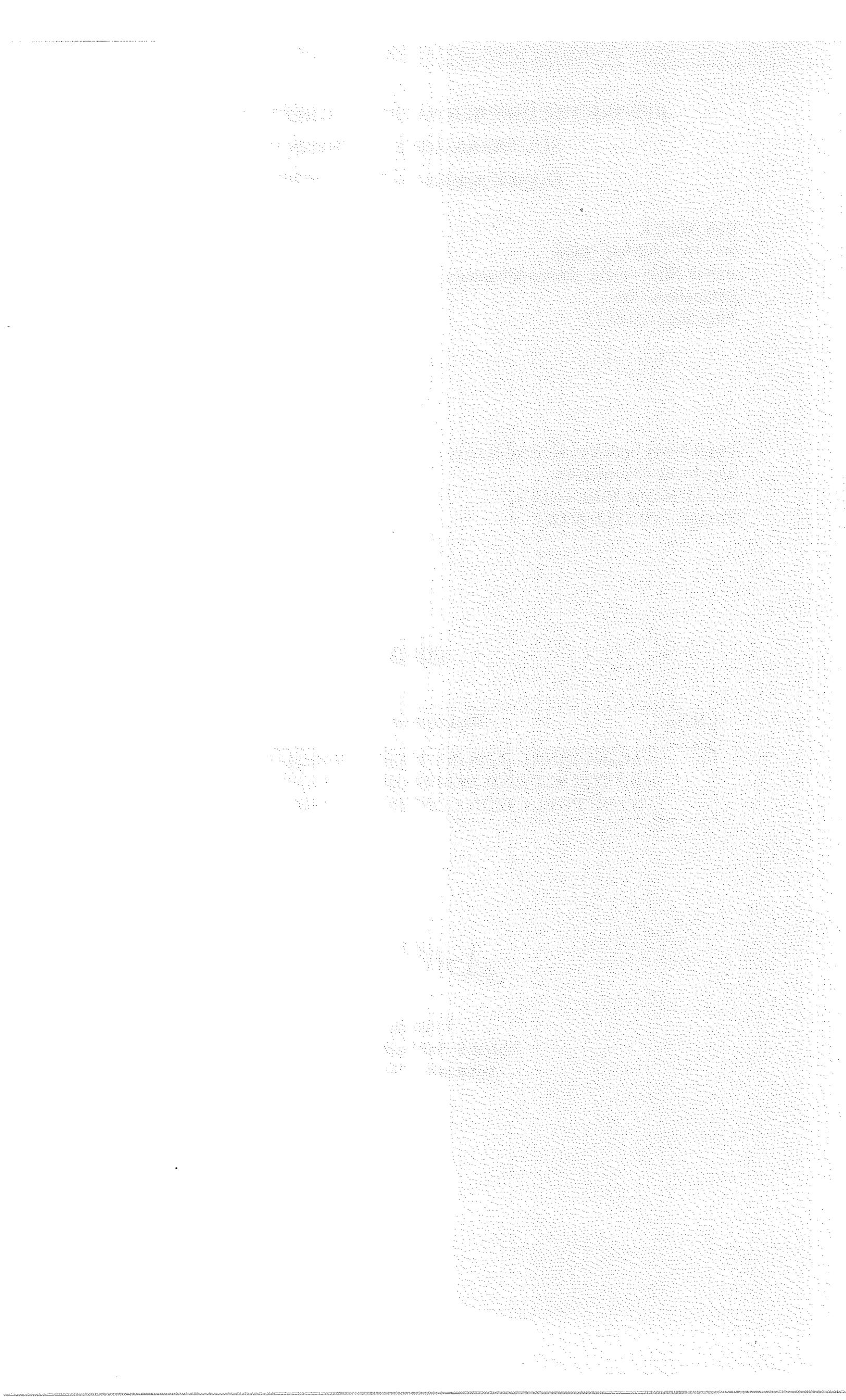
...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, AT CHENNAI.**

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No: 3A, 1st Main Road,
Ashok Nadavanam, Kuppaththumedu,
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Tiruvallur.

...Applicant

-Vs-

1. Avadi Corporation,
Rep by its Commissioner,
N.M Road,
Avadi - 606654
Tiruvallur District.
2. Tamil Nadu Pollution Control Board
Rep by its Member Secretary
Chennai, Tamil Nadu.
3. The District Collector,
1st Floor, Collectorate,
Tiruvallur.

...Respondents.

**ADDITIONAL REPORT FILED ON BEHALF OF THE SECOND
RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD**

I, Mr. S. Bharathidasan, Son of Thiru M.Selvaraj, aged about 59 years having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby solemnly affirm and sincerely state as follows:

2. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this Report on behalf of the Second Respondent –Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case available from the office records.

S. Bharathidasan
25/10/2023
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

3. It is respectfully submitted that the applicant has filed the Original Application with the following prayers:-

“A. The Hon'ble Tribunal may be pleased to permanently restrained the 1st Respondent or its men and employees, from burning the garbage in the garbage yard and direct the 1st Respondent to construct the compound wall for preventing the spillage of garbage especially inside the Coovam river and further direct the 1st Respondent to strictly dispose the solid waste as per Solid Waste Management Rules, 2016 and pass any order as deemed fit and proper to these circumstances.

B. The Hon'ble Tribunal may be pleased to direct the 2nd Respondent to install Ambient Air Quality monitoring system in the vicinity of the said garbage yard to monitor the Air quality and direct the 2nd Respondent to formulate a scheme for restitution of the environment of the areas surrounded to the garbage yard and to direct the 3rd Respondent to strictly review the performance of the 1st respondent as per Solid Waste Management Rules, 2016 and pass any order as deemed fit and proper to these circumstances.

C. The Hon'ble Tribunal may be pleased to impose hefty fine on the Respondents for not strictly adhering 1. The Air (Prevention and Control of Pollution) Act, 1981, 2. The Water (Prevention and Control of Pollution) Act, 1974, 3. The Environment (Protection) Act, 1986 and 4. Solid Waste Management Rule, 2016, and direct to recovery 30% of the fine from the personal accounts of the respective representatives of the Respondents for dereliction of their duty, and pass any order as deemed fit and proper to these circumstances.”

25/10/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
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4. It is respectfully submitted that the report filed by the Second Respondent on 06.03.2024 may be taken as a part and parcel of this additional report.

5. It is respectfully submitted that on 15.4.2025, the Hon'ble NGT, (SZ), Chennai directed TNPCB "*to inspect the area once again to see whether they have complied with the earlier directions as per the norms and also state whether they have recovered the Environmental Compensation levied for not providing the Common Sewage Treatment Plant*".

6. It is respectfully submitted that in compliance of the Tribunal directions, the officials from the O/o DEE, TNPCB, Tiruvallur inspected the dumping yard of M/s. Avadi Corporation at Sekkadu on 18.06.2025 and again on 01.07.2025 and reported the following observations:-

- i. Dumping yard at Sekkadu Village of Avadi Corporation is surrounded by vacant land on northern and eastern sides, road on the western side and river Cooum on the southern side
- ii. Part of the organic waste is segregated and composted in Micro Composting Centre provided in the Sekkadu dump yard.
- iii. Unsegregated waste is dumped in the Sekkadu dumping yard on daily basis.
- iv. Avadi Corporation has constructed only a part of the compound wall along the northern and western sides of the dumping site. No compound wall has been provided on the eastern and southern sides.
- v. No proper leachate collection system has been provided leading to seepage into open land and joining into Cooum River which is flowing in the southern direction of the dumping yard.

For 25/10/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

7. It is further submitted that the Tamil Nadu Pollution Control Board has issued the following directions to M/s. Avadi Corporation for improper solid waste management and sewage management in their jurisdiction,

S.No.	Violations observed	Details of direction issued	Environmental Compensation levied by TNPCB
1.	Non-compliance of Solid Waste Management Rules, 2016 by Avadi Corporation.	Proc. No. T1/TNPCB/ F.32363/ SWM/NGT 606 of 2018/2020-2 dated: 27.11.2020	Rs. 8 Lakhs
2.	For not providing Common Sewage Treatment Plant (STP) and for not controlling sewage/sullage joining into Ambattur lake from unsewered areas of Avadi Corporation	Proc No. T6/ TNPCB/ 045619/ TLR/2021 dt:08.04.2022	Rs. 120 Lakhs
3.	For not providing Common Sewage Treatment Plant (STP) and for not controlling sewage/sullage joining draining into Vilinjiyambakkam lake at Bharathidasan Nagar & Sridevi Nagar	Proc. No. T6/ TNPCB/ F.0456/ NGT/ Sewage disposal / W / 2023 dated 21.06.2023	Rs. 180 Lakhs

8. It is respectfully submitted that the 1st Respondent M/s. Avadi Corporation has not yet remitted the Environmental Compensation levied by TNPCB till date.

[Signature]
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 76, MOUNT SALAI, GUINDY,
 CHENNAI - 600 032.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal, SZ, Chennai may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

[Signature] 25/10/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

VERIFICATION

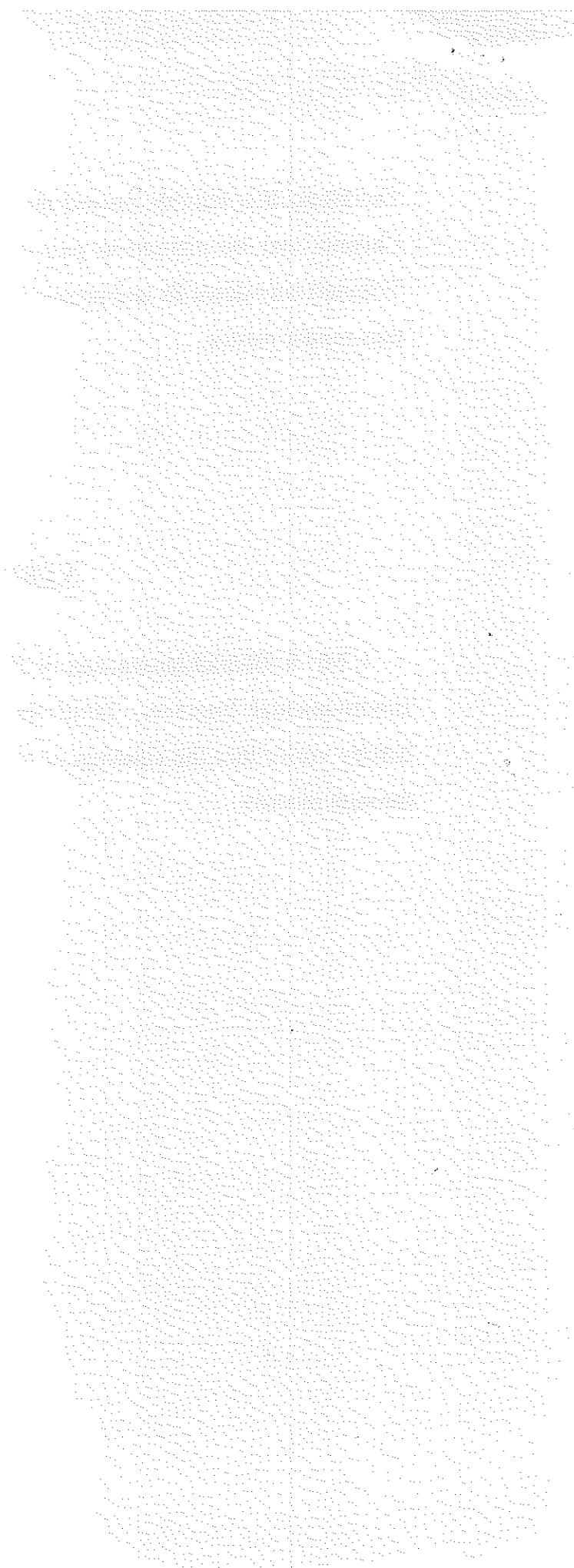
I, Mr. S. Bharathidasan, son of Thiru M.Selvaraj, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above are true to the best of my knowledge through records.

[Signature] 25/10/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

1. The first part of the document
describes the general situation
of the company in the year
2000.

2. The second part of the document
describes the results of the
company's activities in the year
2000.



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**ADDITIONAL REPORT FILED ON
BEHALF OF THE SECOND
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date: 25.10.2025

Date of Hearing: 17.12.2025